

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 315/GT/2018

Subject : Determination of generation tariff of Rampur Hydro Power Station (412 MW) for the period from actual COD of first unit(13.5.2014) to 31.3.2019

Petitioner : SJVN Limited

Respondents : Uttarakhand Power Corporation & others

Date of hearing : **15.11.2018**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri Romesh Kapur, SJNVL
Shri Rajeev Aggarwal, SJNVL
Shri Sanjay Kumar, SJNVL
Shri Atul Harkat, SJNVL

Record of Proceedings

This petition has been filed by the Petitioner, SJNVL for determination of tariff of Rampur HPS ('the generating station') for the period from actual COD of first unit i.e 13.5.2014 to 31.3.2019 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative of the Petitioner submitted that CEA has vetted the completion cost of the Project of ₹4233.21 crore. He further submitted that the Standing committee constituted by MOP, Gol has approved the time and cost overrun and the PIB on 12.5.2017 has recommended the RCE cost of the Project amounting to ₹4233.21 crore including IDC, FC and FERV of ₹619.04 crore. The representative of the Petitioner accordingly submitted that tariff of the project may be approved as prayed for in the petitions.

3. None appeared on behalf of the Respondents. The Commission directed the Petitioner to submit, on affidavit, the following additional information, with advance copy to the Respondents, on or before **1.12.2018**:

- (a) Detailed calculation of IDC including the date of draws and repayments, amount and rate of interest;
- (b) Detailed calculation of FC and FERV; and
- (c) Detailed calculation of Normative IDC

4. The Respondents shall file their response on or before **15.12.2018** with advance copy to the Petitioner, who shall file its rejoinder if any, by **22.12.2018**. The parties shall ensure the completion of pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever.



5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(B.Sreekumar)
Dy. Chief (Law)

